

GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF JUSTICE
RAJYA SABHA
UNSTARRED QUESTION NO. 446
ANSWERED ON 28/11/2024

DEVELOPMENT OF INFRASTRUCTURE FACILITIES IN LOWER JUDICIARY

446. SHRI ANIL KUMAR YADAV MANDADI:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Government has taken initiative to develop infrastructure facilities in lower judiciary i.e., District Courts and Subordinate Courts;
- (b) if so, details of infrastructure developmental activities that have been undertaken in the State of Telangana during the last five years, District-wise; and
- (c) if not, the reasons therefor?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a): The primary responsibility to provide Judicial Infrastructure for the District and Subordinate Judiciary rests with the State/UT Governments. The Central Government supplements the resources of the State/UT Governments, by providing financial assistance through the Centrally Sponsored Scheme (CSS) for Development of Judicial Infrastructure. The scheme covers construction of Court Halls and Residential Units for Judicial officers along with Lawyer Halls', Toilet Complexes and Digital Computer Rooms. As on date, Central Share of Rs.11583.07 crores has been released under the scheme since its inception in 1993-94. There are 22,515 number of court halls and 21,096 number of residential units available in the district and subordinate courts against the working strength of 20,480 Judges/Judicial Officers as on date. Further, 3,154 Court Halls and 2,619 residential units are under construction as on date.

(b): Since the inception of the scheme in 1993-94 till 2013-14 (when Telangana got separated from Andhra Pradesh), a sum of Rs. 159.64 crore had been released as Central Share to the

erstwhile State of Andhra Pradesh. Since 2014-15, a sum of Rs. 58.26 crore has been released as Central Share to Telangana, out of which, Rs. 48.26 crores has been released during the last 5 years. Under the scheme, total number of 552 Court Halls and 472 Residential Units have been constructed as on date for Judicial Officers of District and Subordinate Courts in the state of Telangana. Also, 21 Court Halls and 5 Residential Units are under construction in Telangana.

District-wise details of Court Buildings and Residential Quarters constructed in the State of Telangana in the last 5 years under the Centrally sponsored Scheme (CSS) for Development of Infrastructure Facilities for Judiciary is as under:

Sl. No.	Name of the District	Name of the Project	Year of initiation	Year of completion
1.	Adilabad	Construction of Junior Civil Court Building at Adilabad	2019-20	2020-21
2.	Hyderabad	Construction of extended Court Building (Block) in the Premises of Criminal Court Complex at Nampally	2019-20	2020-21
3.	Khammam	Construction of 1 st floor over the existing court building at Sathupally on (2 Courts i.e. Principal & Additional Junior Civil Judge Courts)	2019-20	2020-21
		Construction of Additional Court over the canteen building situated in the 1 st floor in premises of District Court Complex at Khammam District (POCSO ACT Court Functioning		
4.	Rjanna Siricilla	Construction of Residential Quarters at Sricilla	2019-20	2022-23
5.	Nagarkurnool	Construction of Two Court Building Complex at Nagarkurnool	2019-20	2021-22
6.	Nalgonda	Construction of Five Court Building Complex at Nalgonda	2019-20	2023-24/25
7.	Warangal	Construction of Junior Civil Judge Court Building Complex at Narsampet in Warangal	2019-20	2020-21
8.	Hanumakonda	Construction of Ten Court Building Complex in the Warangal District Court Complex	2019-20	2021-22
9.	Medchal Malkajgiri	Construction of Ten Court Building at Kukatpally, Construction of POSCO and Family Court complex at Kukatpally (10+12)	2021-22	2023-24
10.	Mancherial	Construction of Junior Civil Judge Residential Quarters at Bellampally	2021-22	2023-24

In the State of Telangana, 42 court halls and 02 residential quarters have been constructed during last 5 years under the Centrally Sponsored Scheme of development of infrastructure facilities for judiciary.

Apart from the above, the following seventeen (17) projects are under construction up to the financial year 2024-25, comprising 09 court halls and 08 residential quarters under the scheme:

Sl. No.	Name of the District	Name of Project	Court Halls	Residential Quarters
1.	Peddapally	Construction of Six Court Building Complex at Godavarikhni	06	--
		Construction of Six Residential Quarters at Godavarikhni	--	06
2.	Naigonda	Construction of Junior Civil Judge's Court Building at Nidamanoor	01	--
		Construction of Junior Civil Judge's Quarter at Nidamanoor	--	01
3.	Mancherial	Construction of Junior Civil Judge Court Building at Bellampally	01	--
4.	Adilabad	Construction of Junior Civil Judge's Court at Boath	01	01
		Construction of Junior Civil Judge's Residential Quarter at Boath		

(c): Does not arise in view of reply to part (b) above.
